



2026:AHC-LKO:11456

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 87 of 2026

Jai Prakash

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt.
Of Home Lko And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Onkar Nath Tiwari, Akhand
Pratap Verma

Counsel for Respondent(s) : C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Onkar Nath Tiwari, the learned counsel for the petitioner and Shri Vikas Rai, the learned Standing Counsel for the State of U.P.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction to the opposite parties for removal of encroachment made on land bearing Plot Nos.240 and 241 measuring 0.1010 hectare and 0.0700 hectare respectively, which is are public utility lands situated in Village-Sailkha, Pargana- Aldemau, Tehsil- Jaisinghpur, Sultanpur.

3. On the basis of written instructions provided by Tehsildar, Jaisinghpur, Sultanpur, the learned Standing Counsel has submitted that upon local inspection, it has been found that some encroachment has been made on land bearing Gata No.240 measuring 0.1010 hectare regarding which the proceeding under Section 67 of U.P. Revenue code, 2006 in Case No.T202604680700975 has already been instituted for removal of encroachment in the Court of Tehsildar, Jaisinghpur, Sultanpur. No encroachment has been found on the other land bearing Gata No.241 measuring 0.0700 hectare.

4. Accordingly, the instant petition is **disposed off** by issuing a

direction that proceedings for removal of encroachment instituted under Section 67 of U.P. Revenue Code, 2006 in the aforesaid case bearing Case No.T202604680700975 shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

February 13, 2026

-Amit K-

(Subhash Vidyarthi,J.)